

(2018) 02 DEL CK 0499

In the Delhi High Court

Case No : MAC.APP. No. 590 Of 2014, 51 Of 2015, Civil Miscellaneous No. 10741, 20565 Of 2014, 28655 Of 2015, 41375 Of 2016, 20436 Of 2017

National Insurance Co. Ltd

APPELLANT

Vs

Bimla & Ors

RESPONDENT

Date of Decision : 21-02-2018

Acts Referred:

Citation : (2018) 02 DEL CK 0499

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Arihant Jain, Shantha, Devi Raman

Final Decision : Disposed Of

Judgement

1) Loss of Dependency,=,"Rs.11,70,000/-

2) Loss of Love and Affection,=,"Rs. 1,00,000/-

3) Funeral Expenses,=,"Rs. 25,000/-

4) Loss of Estate,=,"Rs. 10,000/-

Total,=,"Rs.13,05,000/-

per annum. The ratio and mode of disbursement of the compensation shall be as per the impugned Award. Registry is directed to refund the statutory,,

deposit as per rules subject to deposit of enhanced compensation by the Insurer and thereafter, the compensation be released to the Claimants in",,,

terms of the judgment but in the same ratio as indicated by the Tribunal in the impugned Award.,,,

8. With aforesaid directions, both the appeals are accordingly disposed of.",,,